

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-904(PB)/2018

IN THE MATTER OF:

State Bank of India	...	Applicant/Petitioner
Vs		
SuryaPharmaceutical Ltd	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016(Liq).

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Harvinder Kumar Jatana, Advs. in IA-3417
For Respondent :

ORDER

New IA-3417/2024

This is a report filed by the liquidator in compliance with the order dated 13.05.2024. It is stated that the total amount realized so far is INR 7973.27 lakhs of which INR 7875.07 lakhs has been distributed. The report is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-3417/2024 stands **disposed of**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)